

**SALARY, ALLOWANCES AND
PENSION OF MEMBERS OF PARLIA-
MENT (AMENDMENT) BILL, 1985**

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND TOURISM (SHRI
H.K.L. BHAGAT) : I beg to move for
leave to introduce a Bill further to amend
the Salary, Allowances and Pension of
Members of Parliament Act, 1954.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to introduce a
Bill further to amend the Salary, Allo-
wances and Pension of Members of
Parliament Act, 1954.”

The motion was adopted.

SHRI H.K.L. BHAGAT : Sir, I in-
troduce the Bill.

**SALARIES AND ALLOWANCES OF
MINISTERS (AMENDMENT) BILL,
1985**

[English]

THE MINISTER OF HOME AFF-
AIRS (SHRI S.B. CHAVAN) : I
beg to move for leave to introduce a Bill
further to amend the Salaries and Allo-
wances of Ministers Act, 1952.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to introduce
a Bill further to amend the Salaries
and Allowances of Ministers Act,
1952.”

The motion was adopted.

SHRI S.B. CHAVAN : I introduce
the Bill.

**PRESIDENT'S PENSION (AMEND-
MENT) BILL, 1985**

[English]

THE MINISTER OF HOME AFF-
AIRS (SHRI S.B. CHAVAN) : I beg to

move for leave to introduce a Bill to
amend the President's Pension Act, 1951.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to introduce a
Bill to amend the President's
Pension Act, 1951.

The motion was adopted.

SHRI S.B. CHAVAN : I introduce
the Bill.

**SALARIES AND ALLOWANCES OF
OFFICERS OF PARLIAMENT (AMEND-
MENT) BILL, 1985**

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND TOURISM (SHRI
H.K.L. BHAGAT) : I beg to move
for leave to introduce a Bill further to
amend the Salaries and Allowances of
Officers of Parliament Act, 1953.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to intro-
duce a Bill further to amend the
Salaries and Allowances of
Officers of Parliament Act, 1953.

The motion was adopted.

SHRI H.K.L. BHAGAT : I introduce
the Bill.

**SALARY AND ALLOWANCES OF
LEADERS OF OPPOSITION IN PARLI-
AMENT (AMENDMENT) BILL, 1985**

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND TOURISM
(SHRI H.K.L. BHAGAT) : I beg to move
for leave to introduces a Bill further to
amend the salary and Allowance of Leaders
of opposition in Parliament Act, 1977.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

The motion was adopted.

SHRI H.K.L. BHAGAT : I introduce the Bill.

[English]

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : I beg to move :

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration".

Sir, during the last five years, the Salary, Allowances and Pension of Members of Parliament Act, 1954 was amended four times. The Members would recall that the last amendment to the Act was made in 1983. Subsequent to that, the Joint Committee on Salaries and Allowances of Members of Parliament had made certain recommendations to extend certain facilities to the Members of Parliament. These recommendations were under active consideration of the Government. Taking into account the recommendations of the Committee and other relevant factors, it is proposed to amend the provisions of Salary, Allowances and Pension of Members of Parliament Act, 1954.

1. It is proposed to increase the salary from Rs. 750/- to Rs. 1,000/- per month.
2. Instead of to and fro intermediate journeys by air only

during the session periods, it is now provided that 16 single air journeys throughout the year would be permissible to each Member.

3. It has been decided to increase the amount of minimum pension of ex MPs from Rs. 300/- to Rs. 500/- and they would be entitled to receive a sum of Rs. 50/- for one year of service as Member of Parliament. In order to give due recognition to long years of service by the Members of Parliament, it is proposed to abolish the maximum ceiling of pension payable to ex-MPs.
4. It has been a long-standing demand from various quarters to give due recognition to the ex-Members of Constituent Assembly who can be said to be the founding fathers of the Constitution by granting them some pension. With this view, it is proposed to give some pension of Rs. 500/- to all Ex-Members of the Constituent Assembly, who are not entitled to any pension.
5. It has also been decided that a sum of Rs. 20,000/- will be granted to a Member of Parliament for purchase of conveyance, which would be repayable within a period of 5 years.
6. It is also proposed to grant a consolidated allowance designated as constituency allowance at the rate of Rs. 1,250/- per month to each Member of Parliament.

The above mentioned proposals would require the amendment of the Act.

However, there are certain other facilities which are also proposed to be extended to the Members of Parliament by necessary amendments to the relevant rules made under this Act. The maximum ceiling of local telephone calls to which a Member of Parliament is entitled presently is 15,000/- a year. It is now decided to